

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 265/2018
O.A No. 2075/2016**

This the 26th day of November, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Amit Kumar,
S/o. Late Sh. Puran Singh,
Revadiya Chaukiwala, KasbaJattari,
Tehsil-Khair, District Aligarh,
Uttar Pradesh.Petitioner

(By Advocate : Mr. Amit Kumar)

Versus

1. Sh. Sandeep Kumar (I.A.S.)
Chairman/Managing Director of DTC,
Office At –
DTC HQ, I.P. Estate,
New Delhi-110 002.
2. Sh. Ravi Kasana,
Depot Manager,
Delhi Transport Corporation,
Sukhdev Vihar,
New Delhi – 110 025.Respondents

(By Advocate : Ms. Swati for Ms. Arati Mahajan Shedha)

O R D E R (O R A L)

Justice L. Narasimha Reddy, Chairman :

The petitioner herein filed O.A No. 2075/2016 claiming reliefs of compassionate appointment on account of death of his father on 24.03.2015 while in service as Conductor in the respondent's organisation. The O.A was disposed of on 18.07.2016 directing that the decision shall

be taken on the representation dated 02.07.2015 submitted by the applicant within a period of 60 days. This Contempt Petition is filed alleging that the respondents have not complied with the directions issued by this Tribunal.

2. The respondents filed counter affidavit opposing the Contempt Petition. It is stated that in compliance with the directions issued by the Tribunal, an order was passed on 07.09.2016 informing the applicant that his case has been registered and it would be taken into account as and when the vacancy arises.

3. Heard Mr. Amit Kumar, learned counsel for petitioner and Ms. Swati for Ms. Arati Mahajan Shedha, learned counsel for respondents.

4. It is not in dispute that the father of the applicant was working as Conductor in the organisation and that he died while in service. A claim for providing appointment on compassionate grounds to the dependent of the deceased employee is in vogue in the respondents' organisation. However, the applicant has to wait till his turn comes and even when the occasion arises the relevant parameters need to be applied. Appointment on compassionate grounds is not the facility which needs to be

extended straightway, particularly when it is not provided under the relevant recruitment rules.

5. We, therefore, close the C.P. taking into account the facts that the respondents have already registered case of the applicant and have undertaken to consider it as and when his turn comes.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/Mbt/